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P.Sahoo vs. UOI

ADMISSION SL.NO.1
O.A.NO. 260/00186/15
DATE-21.08.015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (A)

Shri N.R.Routray has filed a Memo dated 7.8.2015 to which he has enclosed PPO No.12020000915/PEN/9 dated 21.7.2015 issued in respect of the applicant and therefore, he submits that there is no further cause of action for pursuing this O.A. However, he has also further submitted that applicant has not received any pension so far in pursuance of the aforesaid PPO and therefore, he prayed for a direction to be issued to the respondents to expedite payment of financial benefits arising out of this PPO. Heard Mr.T.Rath, learned Standing Counsel for the Railways.

After taking into account the submissions, I direct that the financial benefits arising out of the PPO be released in favour of the applicant within a period of sixty days from to-day.

With the above observation and direction, the O.A. is disposed of.

Free copy of this order be made over to learned counsels for both the sides.


MEMBER(A)